

(4) A copy of Notification No. S.O. 787(E) (Hindi and English versions) published in Gazette of India dated the 28th November, 1977 regarding the continuance of control over the management of Messrs Containers and Closures Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT—1530/78.]

(5) A copy of the Salt (Price Control) Order, 1977 (Hindi and English versions) published in Notification No. S.O. 688(E) in Gazette of India dated the 27th September, 1977 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. 1531/78.]

(6) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1976-77. [Placed in Library. See No. LT—1532/78.]

REVIEW ON AND ANNUAL REPORT OF
NATIONAL THERMAL POWER CORPORATION LTD.

THE MINISTER OF ENERGY
(SHRI P. RAMACHANDRAN) :
I beg to lay on the Table—a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the period ended 31st March, 1977.

(2) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the period ended 31st March, 1977, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1533/78.]

NOTIFICATION UNDER MERCHANT SHIPPING ACT AND REVIEW ON AND ANNUAL REPORT OF HINDUSTAN SHIPYARD LTD. AND OF SHIPPING CORPORATION OF INDIA LTD.

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) : I beg to lay on the Table:—

(1) A copy of the Shipping Development Fund Committee (Employees' Contributory, Provident Fund) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 131 in Gazette of India dated the 21st January 1978 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT—1534/78.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Shipyards Limited, Visakhapatnam, for the year 1976-77.

(ii) Annual Report of the Hindustan Shipyards Limited, Visakhapatnam, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1535/78.]

(b) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay for the year 1976-77.

(ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of

the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1536/78.]

NOTIFICATIONS UNDER BORDER SECURITY FORCE ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:—

(i) The Border Security Force, Chief Law Officer and Law Officers Recruitment and Conditions of Service Rules, 1977, published in Notification No. G.S.R. 773(E) in Gazette of India dated the 26th December, 1977.

(ii) The Border Security Force (Deductions from Pay and Allowances) Rules, 1978 published in Notification No. S.O. 76(E) in Gazette of India dated the 7th February, 1978.

(iii) The Border Security Force Veterinary Officers Recruitment Rules, 1978 published in Notification No. G.S.R. 146 in Gazette of India dated the 28th January, 1978.

[Placed in Library. See No. LT-1537/78.]

JUTE (LICENSING AND CONTROL) AMENDMENT ORDER, REVIEW ON AND ANNUAL REPORT OF RICHARDSON AND CRUDDAS (1972) LTD. AND OF HINDUSTAN CABLES, LTD. AND A STATEMENT

KUMARI ABHA MAITI: I beg to lay on the Table:—

(1) A copy of the Jute (Licensing and Control) Amendment Order, 1977 (Hindi and English versions) published in Notification No. S.O. 794(E) in Gazette of India dated the 30th November, 1977 under

sub-section (6) of section 3 of the Essential Commodities Act, 1935.

[Placed in Library. See No. LT-1538/78.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Richardson and Cruddas (1972) Limited Bombay, for the year 1976-77.

(ii) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1539/78.]

(b) (i) Review by the Government on the working of the Hindustan Cables, Limited, for the year 1976-77.

(ii) Annual Report of the Hindustan Cables, Limited, for the year 1976-77, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (2) (b) above.

[Placed in Library. See No. LT-1540/78.]

ANNUAL REPORTS AND AUDITED ACCOUNTS OF BHARAT ELECTRONICS LTD., BANGALORE, FOR 1976-77, BHARAT EARTH MOVERS LTD. AND OF GARDEN REACH SHIPBUILDERS AND ENGINEERS LTD., AND STATEMENTS

PROF. SHER SINGH: I beg to lay on the Table a copy each of the following papers (Hindi and English